Overhauling of the IA Boeing engines

1111. SHRI BIR CHANDRA DEB BURMAN: SHRI BHUPESH GUPTA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether the Indian Airlines propose to mak_e its own arrangements t₀ overhaul Boeing 737 engines which is at present being done by th_e Air India o_r by foreign firms;
- (b) if so, what are the details in this regard;
- (c) whether Government have received any memorandum requesting that ${\rm thi_s}$ additional work be earmarked for the Calcutta region; and
- (d) The matter i_s under considera-ment have taken thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a,) and (h) A joint Indian Airli'nes/Air-India Committee is looking into all aspects of jet engine overhaul facilities to meet the future jet engine work-load of both the airlines. No •final decision has been take'n as yet.

- (c) Yes, Sir.
- (d) The -matter i_g under consideration.

Current Subsidy system on Exports

1112. SHRI BHUPESH GUPTA: SHRI INDRADEEP SINHA:

"Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) whether Government are reviewing the current subsidy system on exports; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE THE MINISTRY OF COMMERCE, CIVIL **SUPPLIES** AND **COOPERA** TION (SHRI ARIF BEG): (a) and (b) Presumably the reference is the recommendations of the Αl exander Committee on this subject. These are under consideration. Α copy of the Alexander Committee re already available port is in the Library of Parliament.

1113. [Transferred to the 10th August, 1978]

Grantsiloans by the Central Government to States.

1114,. SHRI MAHADEO PRASAD VERMA: SHRI GHAYOOR ALI KHAN: SHRI ABDUL REHMAN SHEIKH:

Will he Minister of FINANCE be pleased to state:

- (a) the amount of grants and loans given to the States during the last three years, Statewise:
- (b) whether any guidelines have been issued by the Central Government in regard to the expenditure and accountability by the States of these loans/grants;
- (c) whether the Jammu and Kashmir Government has adhered to these guidelines in its expenditure from the grants/loans given to it; if not what is the nature of violations of these guidelines by the State Government; and
- (d) whether Government propose to set up an_v machinery to ensure proper utilisation of such grants/loans by the recepienf States?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) I_t is presumed that *he question relates to the grants and loans given to the States for th_e State Plans. A state-

ment showing the amount of grants and loans disbursed to the States for the State Plans during the yai's 1975-76, 1976-77 and 1977-78 i_s laid on the Tabl_e of the House.

(b) Central assistance to States for the State Plans is given in the 'shape of block loans and grants for the State Plan as a whole oft the condition that the actual expenditure on any individual earmarked item does not fall short of the approve^ outlay for that item and the total expenditure on ^aH programmes, for which the outlay is not earmarkedj does not fall short of the total approved outlay in respect of such programmes. In case of shortfalls in expenditure in relation to the approved outlays, Central assistance i3 reduced proportionately. Central assistance is release^ provisionally, subject to finalisation on the basis of the audited figures of ex-penditure to be furnished by the

State Accountants General. For monitoring the progress of some of the important projects in the State Plans, monitoring arrangements have been made in the concerned Ministries and the Planning Commission. Progress of implementation of the various Plan schemes in each sector of development is discussed in the Planning Commission during A'nnual plan discussions in which <the concerned Ministries also participate.

to Questions

- (c) During the last three years, there were minor shortfalls in expenditure in relation to the approved outlays on earmarked schemes in the case of Jammu & Kashmir. Consequently, the Central assistance to the State was reduced proportionately.
- (d) There is at present no proposal to supplement the existing arrangements for this purpose.

Statement

Gentral assistance to States for State Plans (including advance Plan assistance for covering gap in resources, accelerating implementation of irrigation/power projects and meeting increased Plan expenditure on account of natural calamities and additional assistance for foreign aided project during 1975-76, 1976-77 and 1977-78

		St	ates					Loan	Grant			
										(Rs. in lakhs)		
r.	Andhra Pradesh			*		*:	i*	(*):	•	20,438 134	8,673.486	
2.	Assam	200						300	140	10,079.629	£ 5,856-981	
3.	Bihar	×Т	911		*	500				22,624.770	F 9,696 · 330	
4.	Gujarat .					٠			٠	12,045.740	5,162.460	
5.	Haryana .	•		٠			•	*2 H		6,775.656	2,903.84	
6.	Himachal Pradesh	١.								940-620	8,465.540	
7-	Jammu & Kashm	ir						Ų.		20,853-755	F9,893.755	
8.	Karnataka .	Χ,	134		×	,				13,670 790	\$ 5,858.910	
9.	Kerala					٠				11,399.434	¥ 4,896-606	
0.	Madhya Pradesh		9	8	į.					15,179* 140	6,505.350	
1.	Maharashtra		ø.				20			15,445.859	6,606-291	
2.	Manipur .		*							403.680	3,539*130	
7.	Mrghalaya .			*						433*200	3,957.800	

, es -	Overgense ik	S	tates	ing in the	λ.: 1·	٠.		. :	· <u>*</u>	; 	ost, till e	Grant
14.	Nagaland				•	•	•	• .			468-870	4,219*870
15.	Orissa.					•	٠		ř		13,6381506	5,845.074
16.	Punjab				-						8,434.300	3,614.700
17.	Rajasthan	. 	'nΖ	3.0	- (ii)					bajeř : r	14,472.066	6,202.314
18.	Sikkim			10.				•	and •	•	313.600	2,8221400
19.	Tamil Nadu	ı	• • • •	√O ⊝XX	٠.,	•		•		(u)	19,915.000	8,556.400
20.	Tripura				•		•	,h		۶.	340·200	2,891.800
21.	Uttar Prade	sh		O,	 S ()	et Haggi				•	43,986 170	81,927.500
22.	West Benga	1							٠		13,862 854	5,941.226
		197		Тота	al Ai	L Sta	TE\$				2,65,721 973	1,41,037.767

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PAPERS LAID ON THE TABLE

- I. Annual Report (1977) and Accounts of the General Insurance Corporation of India Bombay and related papers.
- H. Th_e General Insurance (Rationalisation of Pay Scales and other conditions of Service of Officers) Second Amendment Scheme, 1978.
- m. Notifications of the Ministry of Finance (Department of Revenue) and Related Papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Sixth Annual Report and Accounts of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1977, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (ii) Review by Government oh the working of the Corporation. [Placed in Library. See No. LT-2555/78 for (i) and (ii)].
- n. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs)? Notification S.O. 2110, dated the 15th July, 1978, publishing the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Second Amendment Scheme, 1978, under section 17 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-2496/78].
- III. A copy each (In English and; Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159" of the Customs Act, 1962, together with the Explanatory Memoranda ort the Notifications:—
 - (i) G.S.R. No. 926, dated tH» 22nd July, 1978. [Placed in Library. *See* No. LT-2497/78].
 - (ii) G.S.R. No. 927, dated the 22nd July, 1978. [Placed in Library. *Sf.e* No. LT-2530/78].